

SUPREME COURT OF INDIA

Chairman/Director, Combined Entrance Examination (CEE) 1990

Vs.

Osiris Das

(K. N. Singh and P. B. Sawant JJ.)

26.07.1991

ORDER

The Text below is only a summarized version of the order pronounced

Respondents refused admission against reserved quota of five percent towards sons, daughters and spouses of employees of university. On appeal Supreme Court held that there was no rational behind for such reservation as it does not have a reasonable nexus with object sought to be achieved by University. Further held that such reservation was violative of Article 14 and University cannot give preferential treatment to a class of person without there being any justification for same.